

**NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 22
ALLAHABAD BENCH**

CP NO.(IB) 131/ALD/2017,
CA NO.85/2019, CA NO. 249/2019,
CA NO. 322/2019, CA NO. 349/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2021 AT 10:30 AM.

NAME OF THE COMPANY : ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED VS. SHAMKEN SPINNERS LIMITED

SECTION OF I & B CODE: 33 & 60(5) IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

**COUNSEL FOR APPLICANT/ RP : SH. MILAN NEGI, ADV.
FOR RP MR. ANSHUL GUPTA**

COUNSEL FOR ARCIL/ COC : SH. DINKAR SINGH, ADV.

**COUNSEL FOR EX-DIRECTOR : SH. ARUN SAXENA ALONG WITH
SH. ANUJ KUMAR, ADVS.**

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Although, this Bench has been communicated about the Resolution of the Bar for abstaining from work today, a request has been received on behalf of Sh. Anshul Gupta, RP/ Applicant for taking up the present matter on Video Conferencing. Request is allowed. Accordingly, the matter is being taken up.

Heard Ld. Counsels for the parties.

Ld. Counsel Sh. Milan Negi on behalf of RP states that as the Lawyers are on strike and he honours the Resolution so called by the Bar, but requests that the matter may be placed for final arguments at the earliest. He further drawn the attention of this Court to the earlier order of this Court dated 10.12.2020 stating that pursuant to the said order, various applications have been made before the CoC for making payment, but the same has not been considered by the CoC.

Sh. Dinkar Singh, Ld. Counsel appearing for CoC states that the applications are under consideration and for a particular period the amount shall be paid but thereafter payment is subject to the final order to be passed in the present case. Let, the same be done by the next date fixed.

Accordingly, put up on 25th March, 2021 for final arguments before the Regular Court/ Video Conferencing.

— Sd —

Dated : 05.03.2021

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**